

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 23, 24, 25, 26 of 2015 and Appeal No. 296 of 2014

Dated : 17th May, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Appeal No. 23 of 2015 & IA-47 of 2015 & IAs-161 & 164 of 2016
And Appeal Nos. 24, 25, 26 of 2015**

M/s India Cements Ltd. Appellant(s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s): -

Counsel for the Respondent (s): Mr. K.V. Mohan
Mr. K.V. Balakrishnan for R-1
Mr. Bharati Reddy for Respondent

Appeal No. 296 of 2014 and IA Nos. 460 & 461 of 2014

Essar Steel India Ltd. Appellant(s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s): Mr.G.Umapathy

Counsel for the Respondent (s): Mr. K.V. Mohan
Mr. K.V. Balakrishnan for R-1
Mr. Bharati Reddy for Respondent

ORDER

Today, there is again, 4th time request for adjournment sought by the Learned Counsel for the Appellant in this batch of Appeals. On the one hand, this Tribunal is required to decide the Appeal as per CPP within 6 months' of filing but even sometimes; Tribunal becomes handicapped when such kind of repeated requests are made by a particular party.

It is made clear that the Impugned Order in this batch of Appeals, which is required some further action, the Commission is free to proceed accordingly without considering the fact of pendency of this batch of Appeals in this Tribunal and the pendency of Appeals in this Tribunal will not be impediment in the further process of the matter before the Commission.

Post this batch of Appeals for hearing on **29th Aug, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

pr/kt